## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).228/2019

CENTRE FOR PUBLIC INTEREST LITIGATION & ORS.

Petitioner(s)

**VERSUS** 

UNION OF INDIA & ANR.

Respondent(s)

(IA NO. 132616/2023 - INTERVENTION APPLICATION, IA NO. 47324/2020 - INTERVENTION/IMPLEADMENT, IA NO. 47327/2020 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date: 22-04-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s): Mr. Prashant Bhushan, AOR

Mr. Rahul Gupta, Adv.

For Respondent(s): Mr. R. Venkataramani, AG

Mr. K.M. Nataraj, ASG

Mr. Devashish Bharukha, Sr. Adv.

Mr. Gurmeet Singh Makker, AOR

Mr. Shailesh Madiyal, Adv.

Mr. Raman Yadav, Adv.

Mr. Prasenjeet Mohapatra, Adv.

Mr. S.S. Rebello, Adv.

Intervenor-in-person, AOR Mrs. Mona K. Rajvanshi, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1. Learned Attorney General for India seeks and is granted four weeks' time to place on record the policy decision taken by the Union of India from time to time for promoting the electric vehicles and also for setting-up of the requisite infrastructure to facilitate the consumers of electric vehicles.
- 2. Post the matter on 14.05.2025.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR